

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:5382  
ANSWERED ON:28.04.2010  
CIVILIAN NUCLEAR AGREEMENTS  
Shanavas Shri M. I.

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) whether the Government has formally agreed to provide access to the International Atomic Energy Agency (IAEA) of its civilian nuclear reactors;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the IAEA can conduct inspection of the military facilities;
- (d) if so, the reaction of the Government thereto;
- (e) whether any hurdles are being faced in the implementation of civilian nuclear co-operation agreements with various countries;
- (f) if so, the details thereof; and
- (g) the details of the decisions arrived at during the last round of negotiations with USA on nuclear fuel reprocessing?

**Answer**

THE MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES (INDEPENDENT CHARGE), PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a)&(b) In accordance with India's Separation Plan tabled in Parliament on 11.05.2006, 10 nuclear power reactors have so far been placed under safeguards under the agreement between the Government of India and international Atomic Energy Agency for the Application of Safeguards to Civilian Nuclear Facilities signed on 2 February 2009.

(c) No Sir.

(d) Does not arise.

(e) Agreements between India and various other countries on peaceful use of nuclear energy are to be implemented as per the agreed terms and no hurdles are foreseen in their implementation.

(f) Does not arise.

(g) Article 6(iii) of the Agreement for Cooperation between the Government of India and the Government of the United States of America concerning Peaceful Uses of Nuclear Energy, inter-alia, states that India agreed to establish a new national reprocessing facility dedicated to reprocessing safeguarded nuclear material under IAEA safeguards, Article 6(iii) of the agreement calls for consultations on arrangements and procedures within one year.

In March 2009 the US responded to India's request invoking Article 6 (lit) of the Indo-US Agreement on arrangements and procedures confirming that the first round of formal consultations, would commence no later than 3 August 2009 and that final agreement on arrangements and procedures is to be reached no later than 3 August 2010. The text has been finalized in the last round of negotiations held from 2-4 March 2010.